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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ C.O. (COMM.IPD-TM) 548/2022

KEVA FLAVOURS PRIVATE LIMITED Petitioner

Through: Mr. Sachin Gupta, Advocate.

versus

ASIAN CHEM WORKS

PRIVATE LIMITED AND ANR. Respondents

Through: Mr. Sanjeev Singh, Advocate for R-1.
Mr. Harish Vaidyanathan Shankar, Central
Government Standing Counsel with Mr. Srish
Kumar Mishra, Mr. Sagar Mehlawat and
Mr. Alexander Mathai Paikaday, Advocates for
R-2.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

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30.08.2022

Order-sheet dated 02.08.2022 indicates that notice was not issued by IPAB although presence of Respondent No. 1 is shown.

Issue notice.

Mr. Sanjeev Singh, learned counsel accepts notice on behalf of Respondent No. 1.

Mr. Harish Vaidyanathan Shankar, learned Central Government Standing Counsel accepts notice on behalf of Respondent No. 2.

Let replies be filed within 6 weeks from today.

List on 22.12.2022.

JYOTI SINGH, J

AUGUST 30, 2022/shivam